

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

O.A. NO. 970/92

Laxmi Bai

.....

Applicant.

Vs.

1. Union of India through General Manager,  
Central Railway, Bombay VT.

2. Divisional Railway Manager, Central Railway,  
Jhansi.

.....

Respondents.

Hon'ble Mr. S.N. Prasad, J.M.

The applicant has approached this Tribunal under Section 19 of the C.A.T. Act, 1985 ~~that~~ with the prayer for directing the respondents to release the family pension and also for giving appointment to the applicant, who is a widow of deceased Shri Devi Lal Sobatia, on compassionate ground. Briefly stated the facts of this case inter-alia are that the applicant is widow of deceased Shri Devi Lal Sobatia, who was working as Y.K.C. under the loco Foreman, Gwalior and after rendering 10 years services, he died on 3.3.1992 having been involved in road accident. The applicant is a widow of the aforesaid deceased Shri Devi Lal Sobatia <sup>and</sup> ~~who~~ is hopeless and helpless women having no means of livelihood.

Ld. Counsel for the applicant while advertizing the contents of the application and the papers annexed thereto has urged that despite ~~the~~ sincere efforts, and the representations to the authorities concerned, nothing could fructify and materialise, and has further urged that a direction to the respondent no. 2 (within whose jurisdiction deceased's husband ~~of the~~



of the applicant was working) to decide the representation of the applicant dated 6/7-6-92 (Annexure-A5) by reasoned and speaking order at an early date may go along way in giving substantial redressal to the grievances of the applicant.

In support of her claim the applicant has enclosed photostate copy of marriage invitation card, Photograph of Rani (who is a daughter of the applicant born with the union of the aforesaid deceased Shri Devilal Sobatia), the photograph of the applicant and death certificate and deceased's Post Mortom report which are Annexure A 1 to A4.

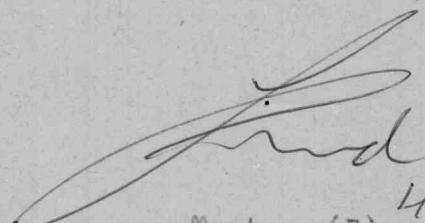
Having perused all the papers and having considered all the view points and all the aspects of the matter, I find it expedient that the ends of justice would be met if the respondent No.2 is directed to decide the representation of the applicant dated 6/7 June '92 (Annexure-A5) by reasoned and speaking order in accordance with extant rules, regulations and orders in this regard, within a period of two months from the date of the receipt of the copy of this judgement; and I order accordingly.

~ about It is made clear that necessary investigations ~~to~~ ~ about the identity and claim of the applicant should be made to avoid impersonation. It is also made clear that in case the above representation of the applicant dated 6/7-6-92 (Annexure-A5) is not readily available with the respondent No.2, then in that case the applicant shall furnish a copy thereof to the respondent No.2 to enable him to decide the same

within the aforesaid specified period of two months.

~ application ~

The ~~objection~~ <sup>~</sup> <sup>~</sup> of the applicant is disposed of as above, at admission stage without any order as costs.

  
Member (J) 4.8.92

Allahabad

smc

dt. 4.8.92